

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 575 of 2001

Allahabad this the 15th day of May, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Dr. Ajai Kumar Sharma, Son of Late B.S. Sharma,  
Scientist, Indian Veterinary Research Institute,  
Izatnagar, Bareilly.

Applicant

By Advocate Shri V.B. Tiwari

Versus

1. The Union of India, through the Secretary, Indian Council of Agricultural Research, Krishi Bhawan, New Delhi.
2. The Director, Indian Veterinary Research Institute, Izatnagar, Bareilly.
3. The Chief Administrative Officer, Indian Veterinary Research Institute, Izatnagar, Bareilly.

Respondents

By Advocate Shri N.P. Singh

O R D E R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Dr. Ajai Kumar Sharma was granted study leave to complete his Ph.D during the period from ~~06.9.98~~  
07.9.95 to ~~25.8.98~~ and during this period, he utilised the study leave in the purpose for which it was granted, but for this period of about 3 years, no increments in his pay was granted inspite of provision under Agricultural Research Institute Service Study Leave Regulation,

*Sac*

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1991 in Regulation 5(1) and observation by Principal Bench of the Tribunal in O.A.No.1027 of 1991 decided on 04.2.1992 , wherein the similar matter was under consideration. Being inspired of this position, the applicant preferred a representation on 19.4.1999, copy of which has been annexed as annexure A-12 to the O.A. but without any success and, therefore, he has come up before the Tribunal with the prayer for direction to the respondents to provide all monetary benefits accruing to him in accordance with Study Leave Regulation.

2. Shri K.P. Singh, learned counsel for the respondents has opposed the prayer mainly on the ground that it is a matter which has been brought prematurely and, therefore, not a right case to issue direction as prayed.

3. Heard counsel for the parties and perused the record.

4. Keeping in view the facts and circumstances of the matter, the O.A. is decided at admission stage with the direction that the pending representation of the applicant dated 19.4.1999, copy of which has been annexed as annexure A-12 to the O.A., be decided by the competent authority within 3 months from the date of communication of this order, keeping in view the observations as made above. No cost.

*See a note*

Member (J)

/M.M./